

CA 18/19

Ram Niwas Goel v. State

26.06.2020

Matter is taken up today in view of Office Order No.16/DHC/2020 Dt. 13.06.2020 and the Office Order No.E-3943/DJ/RADC/2020 Dt. 13.06.2020 of Ld. District and Sessions Judge cum Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 30.06.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

Present: None for the appellants

Sh. Manish Rawat, learned Additional PP for State.

As informed by the Reader of the Court, message was sent to Sh. Rohit Nagpal Id. Counsel who appeared for appellants informing about date of hearing through VC and seeking his consent. However, no response has been received.

In view of the above, hearing through Video Conferencing could not take place. Matter therefore stands adjourned for the purpose already fixed on 25/07/2020, in terms of the Office Order No. No.E-3943/DJ/RADC/2020 Dt. 13.06.2020.

Let fresh notice be sent to Id. Counsel for the appellants' through WhatAPP, SMS or E-mail informing that matter is now listed for 25/07/2020 for argument and seeking his consent. If no response is received a noting to this effect shall be made on the file by the Ahlmad or

the Reader and if consent is received than a print out of the same be placed on the file.

Scanned copy of this order is being sent to the PA and the Reader of the court for uploading on the Website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.


26.06.2020
AJAY KUMAR KUCHAR
Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
Case Avenue Court Complex
New Delhi
(AJAY KUMAR KUCHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/26.06.2020

CA 19/19

Balbir Singh v. State

AJAY KUMAR KUJAR
Special Judge (PC Act) CBI-09)
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

26.06.2020

Matter is taken up today in view of Office Order No.16/DHC/2020 Dt. 13.06.2020 and the Office Order No.E-3943/DJ/RADC/2020 Dt. 13.06.2020 of Ld. District and Sessions Judge cum Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 30.06.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

Present: None for the appellant.

Sh. Manish Rawat, learned Additional PP for State.

As informed by the Reader of the Court, message was sent to Sh. Rajesh Babbar Id. Counsel who appeared for appellant informing about date of hearing through VC and seeking his consent. However, no response has been received.

In view of the above, hearing through Video Conferencing could not take place. Matter therefore stands adjourned for the purpose already fixed on 25/07/2020, in terms of the Office Order No. No.E-3943/DJ/RADC/2020 Dt. 13.06.2020.

Let fresh notice be sent to Id. Counsel for appellant. This appeal shall be heard along with Cr.Appeal no.18 Of 2019 titled Ram Niwas Goel and Others vs State.

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26/06/2020
AJAY KUMAR KUCHAR
Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
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New Delhi
(AJAY KUMAR KUCHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/26.06.2020

CR 32/19

Arvind Kejriwal v. State

26.06.2020

Matter is taken up today in view of Office Order No.16/DHC/2020 Dt. 13.06.2020 and the Office Order No.E-3943/DJ/RADC/2020 Dt. 13.06.2020 of Ld. District and Sessions Judge cum Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 30.06.2020.

The hearing of the present case is being taken up via Cisco WebEx platform in the presence (on screen) of:

Present: Sh.Mohd. Irshad Advocate for the revisionist.

Sh. Manish Rawat, learned Additional PP for State R-1

None for Respondent no.2

As informed by the Reader of the Court, message was sent to Sh.Mahipal Singh learned Counsel for respondent no.2 informing him about the listing of the case through VC and to seek his consent but no response has been received.

The case is at the stage of argument by respondent no.2. Ld. Counsel for the R2 had filed Written Submission on previous date on 06/03/2020 and was directed to supply copy to the Counsels for opposite parties. However, Ld.counsel for the revisionist and Ld.Addl.P.P. have informed that copy of WS not supplied. It is therefore directed that Ld.Counsel for the R2 shall supply copy of WS to Counsels for the opposite parties through e-mail,WhatsApp directly or he may send it on



court e-mail i.e. readercbi09radc@gmail.com at least one week prior to date of hearing. On receipt of same Reader of the court shall redirect WS to Counsels for other parties. Ld. Counsel for revisionist may file his written submission thereafter at least two days before date of hearing. At the same time another notice be sent to Ld. Counsel for R 2 seeking his consent for hearing through VC on the next date.

In view of the above, hearing through Video Conferencing could not take place today. Matter therefore stands adjourned for the purpose already fixed on 25/07/2020, in terms of the Office Order No. No.E-3943/DJ/RADC/2020 Dt. 13.06.2020.

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26.06.2020

(AJAY KUMAR KUCHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/26.06.2020

RECEIVED
SPECIAL JUDGE (PC ACT)
CBI-09
RADC
NEW DELHI
26.06.2020

CT 03/20

Srikant v. Narendra Modi

26.06.2020

Matter is taken up today in view of Office Order No.16/DHC/2020 Dt. 13.06.2020 and the Office Order No.E-3943/DJ/RADC/2020 Dt. 13.06.2020 of Ld. District and Sessions Judge cum Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 30.06.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

Present: None for the complainant.

As informed by the Reader of the Court, notice not served upon the Complainant. He is not represented by any counsel.

In view of the above, hearing through Video Conferencing could not take place. Matter therefore stands adjourned for the purpose already fixed for 25/-7/2020, in terms of the Office Order No. No.E-3943/DJ/RADC/2020 Dt. 13.06.2020.

Scanned copy of this order is being sent to the PA and the Reader of the court for uploading on the Website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.


26/06/2020

(AJAY KUMAR KUCHAR)

ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/26.06.2020

AJAY KUMAR KUCHAR
Special Judge (PC Act) CBI-09
Court No. 502, Fifth Floor
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